

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT. PET. (C) NO. 372/2002 in C.A.No.962/1999

SHAMIM KHANAM

Petitioner (s)

VERSUS

K.B. PANDEY & ANR. Respondent (s)
(With Appln(s). for directions and impleading party and intervention
and exemption from filing O.T. and office report for direction)
For Final Disposal)

With

CONMT.PET.(Civil)No.395/2002 in C.A No. 968/1999
(With appln. for directions and office report)
(For Final Disposal)

CONMT.PET.(Civil)No.396/2002 in C.A.No. 968/1999
(With appln. for exemption from filing O.T. and permission to file
contempt petitions and directions and office report)
(For Final Disposal)

CONMT.PET.(Civil)No.415-416/2002 in C.A. No. 961-962/1999
(With appln. for exemption from filing O.T. and permission to file
contempt petitions and directions)
(For Final Disposal)

CONMT.PET.(Civil)No.417/2002 in C.A. No. 968/1999
(With appln. for directions)
(For Final Disposal)

CONMT.PET.(Civil)No.428-429/2002 in C.A. No. 963-964/1999
(With appln. for exemption from filing O.T. and directions)
(For Final Disposal)

CONMT.PET.(Civil)No.430/2002 in C.A. No. 963/1999
(With appln. for exemption from filing O.T. and directions)
(For Final Disposal)

CONMT.PET.(Civil)No.427/2002 in C.A. No. 972/1999
(With appln. for directions)
(For Final Disposal)

CONMT.PET.(Civil)No.434/2002 in C.A. No. 968/1999
((With appln. for exemption from filing O.T. and permission to file
contempt petitions and directions) (For Final Disposal)

CONMT.PET.(Civil)No.446-447/2002 in C.A. No. 970-971/1999
(With appln. for directions) (For Final Disposal)

CONMT.PET.(Civil)No.437/2002 in C.A. No. 975/1999
(With appln. for directions) (For Final Disposal)

CONMT.PET.(Civil)No.448-449/2002 in C.A No. 961-962/1999
(With appln. for exemption from filing O.T. and directions)
(For Final Disposal)

CONMT.PET.(Civil)No.454/2002 in C.A. No. 968/1999
CONMT.PET.(Civil)No.462/2002 in C.A. No. 963/1999
CONMT.PET.(Civil)No.464/2002 in C.A. No. 963/1999
CONMT.PET.(Civil)No.465/2002 in C.A. No. 974/1999
CONMT.PET.(Civil)No.466/2002 in C.A. No. 974/1999
CONMT.PET.(Civil)No.467/2002 in C.A. No. 974/1999
CONMT.PET.(Civil)No.468/2002 in C.A. No. 974/1999
CONMT.PET.(Civil)No.494/2002 in C.A. No. 969/1999
CONMT.PET.(Civil)No.503/2002 in C.A. No. 969/1999
CONMT.PET.(Civil)No.495/2002 in C.A. No. 969/1999
CONMT.PET.(Civil)No.496-497/2002 in C.A. No. 961-962/1999
CONMT.PET.(Civil)No.498-499/2002 in C.A. No. 961-962/1999
CONMT.PET.(Civil)No.515/2002 in C.A. No. 961-962/1999
(with appln. for exemption from filing O.T. and directions)
I.A. No. 20-21 in C.A. No. 961-962/1999
(For modification of Court's order dated 20.02.2002)

CONMT.PET.(Civil)No.106/2003 in C.A. No. 968/1999
(With Office Report) (For Final Disposal)

CONMT.PET.(Civil)No.128/2003 in I.A. NO. 18-19 in C.A. No. 962/1999
(For Final Disposal)

CONMT.PET.(Civil)No.176/2003 in I.A. NO. 22 in C.A. No. 961/1999

I.A. No. 41 in CONMT.PET.(Civil)No.507/2002 in C.A. No. 963/1999
(For intervention)

CONMT. PET. (Civil) No. 222/2003 in C.A. No. 962/1999

CONMT. PET. (Civil) No. 224/2003 in C.A. No. 972/1999
(With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 225/2003 in C.P.(C) No. 430/2002 in
C.A. No. 963/1999 (With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 226/2003 in C.P.(C) No. 428-429/2002 in
C.A. No. 963/1999 (With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 227/2003 in C.P.(C) No. 507/2002 in
C.A. No. 963/1999 (With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 228/2003 in C.P.(C) No. 430/2002 in
C.A. No. 963/1999 (With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 229/2003 in C.A. No. 963/1999
(With appln. for exemption from filing O.T.)

CONMT. PET. (Civil) No. 230/2003 in C.A. No. 963/1999
(With appln. for exemption from filing O.T.)

AND

CONMT.PETN.(CIVIL) NO.287/2003 IN CA NO.963/1999 (with appln. for exemption from filing O.T
)

Date : 27/08/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)

Ms. Sandhya Goswami, Adv.

Mr.V.K. Singh,Adv.,

Mr. T.N.Singh, Adv.

Dr.Rajeev Dhawan,Sr.Adv.,
M/s.Raj Kumar Gupta,Sheo Kr.Gupta,
Mr. A.N.Bardiyar,Advs.

Dr.Rajeev Dhawan,Sr.Adv.,
M/s.Dhruv Mehta, Mohit Choudhary,Advs.for
M/s.K.L.Mehta & Co.

Mr.Dinesh Dwivedi,Sr.Adv.,
Ms.Manita Verma,Ms. Hemantika Wahi, Advs.

Mr.Anoop G. Chaudhary,Sr.Adv.,

Mr. Pradeep Misra, Adv.

Mr. Vishwajit Singh, Advs.

Mr.Manoj K.Mishra,Adv.,
Mr.N.S. Bisht,Adv.

Mr.Kishore Kumar Patel,Adv.,
'Mr.S.M. Garg,Adv.

Mr. A.S.Pundir, Adv.

Mr.R.D. Upadhyay,Adv.,
M/s.Girdhar G. Upadhyay,Syed Ali Ahmad,
Syed Tanweer Ahmad Vijay Singh,
Mr. V.N.Raghupathy, Advs.

Mr.Amit Bose,Mr.Kashal Yadav,
Mr.B.P. Singh,Mr.M.A. Chinnasamy,Advs.

Mr.Z.K. Faizan,Adv.,
Mr.Goodwill Indeevar,Adv.,

Mr.Dinesh Dwivedi,Sr.Adv.,
Ms.Manita Verma,Ms. Hemantika Wahi, Advs.

For Respondent (s)
Mr.R.N. Trivedi,ASG
Mr. Shail Kumar Dwivedi, Adv.

Mr.Subodh Markandeya,Sr.Adv.,
Mr.Kamlendra Mishra,Adv.

For the parties:M/s.Mukti Chodhary,K.Sarda Devi, P.N Gupta,
P.K.Jain, Shakil Ahmed Syed,Advs.

UPON hearing counsel the Court made the following
O R D E R

At the request of the learned counsel for the parties adjourned to 28.8.2003.
To be taken up at 2.00 p.m.

(Vijay Kumar Sharma)(Janki Bhatia)
AR cum PS to Hon.Judge Court Master

